



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
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F.No.103-6/2013-NSL-II

Dated:23rd October 2013

To

The Secretary
Department of Telecommunications,
Sanchar Bhawan,
Ashok Road,
New Delhi – 110 001

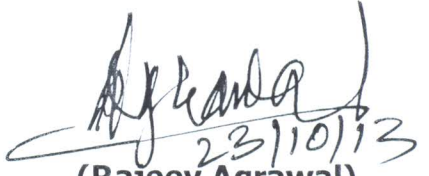
Subject: Clarifications/reconsideration on some of the issues referred back by DoT on TRAI's Recommendations on "Valuation and Reserve Price of Spectrum" dated 9th September 2013.

Ref: Letter No. L-14006/03/2013-NTG dated 11th October 2013.

DoT vide above referred letter had referred back TRAI's recommendations on "Valuation and Reserve Price of Spectrum" dated 9th September 2013 with their comments on some of the issues for reconsiderations and clarifications of TRAI in accordance with the fifth proviso of section 11 of TRAI Act 1997, as amended in 2000.

2. The Authority after due deliberations on the comments received from DoT on these recommendations, has finalized its response which is enclosed herewith.
3. In keeping with practice, a copy of this letter, along with the response, is being placed on the website of TRAI www.trai.gov.in

This letter issues with the approval of the Authority.


(Rajeev Agrawal)
Secretary, TRAI

Encl: As above.